

[Shri B. R. Bhagat].

in Notification No. S.O. 2766 dated the 15th August, 1964.

[Placed in Library. See No. LT-3228/64].

- (ii) Scheme for the amalgamation of the Latin Christian Bank Ltd., Ernakulam, with the State Bank of Travancore, Trivandrum published in Notification No. S.O. 2823 dated the 22nd August, 1964. [Placed in Library. See No. LT-3229/64].

- (iii) Scheme for the amalgamation of the Southern Bank Ltd. with the United Industrial Bank Ltd. published in Notification No. S.O. 2810 dated the 20th August, 1964. [Placed in Library. See No. LT-3230/64].

12.32 hrs.

INTIMATION RE: RELEASE OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 21st September, 1964 from the Sessions Judge, Eluru:

"I have the honour to inform you that Shrimati V. Virola Devi, Member, Lok Sabha, who was convicted on the 18th September, 1964, by the Additional District Munsif Magistrate, Eluru, for offences under sections 341 and 353, Indian Penal Code, and sentenced to undergo simple imprisonment for one week and simple imprisonment for six weeks, respectively (both the sentences to run concurrently) for having restrained two employees of the Andhra Bank, Eluru, from going into the Bank on the 26th August, 1964, and for having used criminal force....

An hon. Member: She is here in the House.

Mr. Speaker: I am coming to that. I have to read it.

"... against the Sub-Inspector of Police who was discharging his duty at the Bank, is ordered to be released on bail under section 426(1), Criminal Procedure Code, by this Court on the 21st September, 1964, suspending the sentences passed, pending disposal of the criminal appeal filed in this Court."

ANTI-CORRUPTION LAWS
(AMENDMENT) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947 and the Criminal Law Amendment Act, 1952.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947 and the Criminal Law Amendment Act, 1952."

The motion was adopted.

Shri Hathi: I introduce the Bill.†

Shri Hari Vishnu Kamath (Hoshangabad): Before you proceed with the next item of the agenda, I wish to have a clarification. Today's List of Business, and tomorrow's also, have come to us and I find that tomorrow's

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 24-9-64.

†Introduced with the recommendation of the President.